

(b) if so, when and what are the arrangements made, so far, for the same?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C.P.N. SINGH): (a) Yes, Sir.

(b) The next expedition to Antarctica will be undertaken during the coming Antarctica summer. Arrangements for chartering the ship to be used during this expedition have already been made. Other details of the programme are being worked out.

12. hrs.

MR. SPEAKER: Now, Papers to be laid. Shri Narayan Datt Tiwari.

(Interruption)

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, हमने एक एडजॉर्नमेंट मोशन दिया है कि बिहार में पटना में पांच सौ हरिजनों के घर जला दिये गये। उनके रिहोबलटेशन के लिए क्या कर रहे हैं ?

श्री रामावतीर शास्त्री (पटना) : पटना में एक्सरे फिल्म नहीं मिल रही हैं मैंने उसके बारे में आपको नोटिस दिया है।

(व्यवधान)

MR. SPEAKER: We are going to discuss it in the Business Advisory Committee.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATIONS) ACT.

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table:

(1) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development & Regulations) Act, 1951:—

(i) S.O. 263(E) published in Gazette of India dated the 8th April, 1982 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.

(ii) S.O. 279(E) published in Gazette of India dated the 23rd April, 1982 regarding extension of period of take over of management of Messrs Carter Pooler and Company Limited, Calcutta, beyond five years together with a corrigendum to Hindi version of Notification published in Notification No. S.O. 438(E).

(iii) S.O. 278(E) published in Gazette of India dated the 26th April, 1982 regarding extension of period of take over of Management of Messrs Plyboard Industries Limited, Pampore, Jammu and Kashmir, beyond five years.

(iv) S.O. 293(E) published in Gazette of India dated the 1st May, 1982, regarding extension of period of take over of management of Messrs Ganesh Flour Mills Company Limited, Delhi, beyond five years.

(v) S.O. 343(E) published in Gazette of India dated the 24th May, 1982 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.

(vi) S.O. 344(E) published in Gazette of India dated the 24th May, 1982, regarding extension of period

of take over of management of Messrs Pulgaon Cotton Mills Limited, Pulgaon, beyond five years.

(vii) S.O. 437(E) published in Gazette of India date the 22nd June, 1982 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukkottai, beyond five years. [Placed in Library. See No. LT—4173/82].

(2) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Tannery & Footwear Corporation of India Limited, Kanpur, for the year 1980-81.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—4174/82].

(b) (i) Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1980-81.

(ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) Two statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (2) above [Placed in Library. See No. LT—4175/82].

(4) A copy each of the following papers (Hindi and English versions):

(i) Annual Report of the Indian Rubber Manufacturers Research Association, Thane, for the year 1980-

81 along with the Accounts and the Audit Report thereon.

(ii) Review by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1980-81.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-4176/82].

(6) A copy of Notification No. S.O. 315(E) (Hindi and English versions) published in Gazette of India dated the 11th May, 1982 making amendment to Notification No. S.O. 862(E) dated the 27th October, 1980 regarding levy of Cess on Manufacture of Paper and Paper Board, issued under section 9 of the Industries (Development & Regulation) Act. 1951. (Placed in Library. See No. LT-4177/82).

(7) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Central Pulp and Paper Research Institute for the year, 1980-81 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—4178/82].

REVIEW ON AND ANNUAL REPORT OF BHARAT REFRACTORIES LTD., FOR 1980-81, REVIEW ON AND REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD., FOR 1980-81, ETC.

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRIES AND STEEL AND MINES (SHRI CHARANJIT CHANANA): I beg to lay on the Table:

(1) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bharat Refractories Limited, for the year 1980-81.

(ii) Annual Report of the Bharat Refractories Limited, for the year